

Pension to Freedom Fighters

189. SHRI CHANDRESH PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of applications received for grant of freedom fighters pension from persons belonging to Delhi, Gujarat and Jammu and Kashmir during 1994;

(b) the number of cases, out of them, sanctioned, under consideration and rejected separately;

(c) whether the Government are considering to increase the amount of pension and facilities;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) The details regarding the number of applications received for grant of freedom fighters pension from persons belonging to Delhi, Gujarat and Jammu and Kashmir during 1994 and their present position are as under:—

Name of State/ Union Territory	Total No. of applications received	Cases in which pension has been sanctioned	Cases rejected	Cases under consideration in consultation with the State Governments
1	2	3	4	5
Delhi	20	1	5	14
Gujarat	5	2	—	3
Jammu and Kashmir	29	—	29	—

(c) to (e) Government have already enhanced the amount of monthly pension to freedom fighters and their spouses by Rs. 500/- effective from 2.10.1994. The freedom fighters and their widows continue to avail the

facility of free rail travel, and free medical facilities in Government hospitals (including C.G.H.S. dispensaries) and the hospitals run by the Public Sector Undertakings under the control of Bureau of Public Enterprises. They are also entitled to residential telephone connection without payment of any installation charges and payment of only half the rentals. There is no other proposal under consideration of the Government for extending any other facility to them at present.

Irrigation Projects

190. SHRI HARIKEWAL PRASAD:
SHRI ARJUN SINGH YADAV:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of the major and medium irrigation projects of Uttar Pradesh lagging behind their original time schedule;

(b) the cost escalation as a result thereof;

(c) the reasons therefor;

(d) whether the Government of Uttar Pradesh has sent any proposal to the Union Government seeking financial assistance for the completion of these projects during the Eighth Five Year Plan; and

(e) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) A Statement is attached.

(c) Cost escalation is due to inadequate provision of funds, increase in cost of materials and labour, delay in land acquisition, change of scope of the project, change in design of major structures, etc.

(d) No. Sir.

(e) Does not arise.

Statement

Details of projects of Uttar Pradesh which are lagging behind their original time schedule

(amount in Rs. crores)

Sl. No.	Name of the Project	Plan in which started	Original approved cost by Planning Commission/T.A.C.	Latest estimated cost as per A.P. 94-95	Date of likely completion.
1	2	3	4	5	6
A. MAJOR PROJECTS					
1.	Western Gandak Canal	III	15.47 1961	158.77	VIII Plan
2.	Sarda Sahayak	III	64.84 1968	1064.60	Beyond VIII Plan
3.	(a) Lakhwar Vyasi Dam	V	140.97 1975	369.00 —	-do-
	(b) Lakhwar Vyasi water utilisation		—	—	-do-

1	2	3	4	5	6
4.	Madhya Ganga canal stage-I	V	66.01 1976	448.19	VIII Plan
5.	Saryu Nahar	V	78.68 1978	1256.00	Beyond VIII Plan
6.	Eastern Ganga Canal	V	48.46 1980	278.69	VIII Plan
7.	(a) Raighat Dam	V	123.22 1980	106.63	VIII Plan
	(b) Raighat canal	V		126.44	Beyond VIII Plan
8.	Jamrani Dam	V	61.25 1975	194.00	-do-
9.	Urmil Dam	V	8.56 1978	29.45	Completed in 93-94.
10.	Sone Pump Canal	V	5.64 1974	72.55	VIII Plan
11.	Kanhar Irrigation	V	—	150.27	Beyond VIII Plan
12.	Bewar Feeder	AP— 78-79	—	33.17	VIII Plan
13.	Maudaha Dam —Bansagar	V		92.13	VIII Plan
	(a) Dam	V	91.31 1978	112.00	Beyond VIII Plan
	(b) conveyance system in U.P.		—	119.27	-do-
	(c) Conveyance system in M.P.			27.12	-do-
14.	Chittaurgarh Reservoir	V	—	30.94	VIII Plan
15.	Gyanpur Pum Canal	V	110.51 1992	111.87	-do-
16.	Chambal lift	AP—78-79		47.00	Beyond VIII Plan
17.	Paddy Channel in Hindon Krishna Doab.	AP-78-80	—	29.82	-do-
18.	(a) Tehri Dam	IV	—	311.88	-do-
	(b) Tehri water utilisation	—	—	—	-do-
B. Medium Projects					
1.	Gunta Nala Dam	V	1.85 1976	19.44	Beyond VIII Plan
2.	Pathrai Dam	VI	12.54 1992	13.53	-do-
C. E.R.M. SCHEMES					
1.	Upper Ganga Modernisation	84-85	467.76 1992	517.79	VIII Plan
2.	Remodeling Ken canal	69-70	0.48 1973	4.91	-do-
3.	1/c Narainpur Pump Canal	V	1.00 1969	61.91	-do-
4.	Raising Meja Dam	V	T.A.C. 3/93	52.18	-do-

1	2	3	4	5	6
5.	V/C Zamania Pump Canal	V	39.81	41.92	completed 93-94
	—New Tajewala Barrage	—	4/92 TAC U.A.	25.00	—
6.	Revised Kwano Pump Canal	V	0.80	20.95	Vill Plan 1967

LPG Connections

191. SHRI KASHIRAM RANA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of L.P.G. connections sanctioned on the basis of transfer vouchers during each of the last three years, State-wise;

(b) whether the Government have received complaints regarding sanction of L.P.G connections on the basis of fake transfer vouchers;

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) A statement is attached

(b) to (d) Some cases of fake transfer vouchers for LPG connections have come to the notice of the Government. Detailed guidelines have been given to the distributors enabling them to detect fake transfer vouchers. Wherever fake transfer vouchers are detected, the deposit amounts are forfeited and supplies of refills suspended. In some cases equipments have been retrieved and police cases also lodged.

Statement

Number of LPG connections released on the basis of transfer vouchers

Sl. No.	States	1991-92	1992-93	1993-94
1.	Andhra Pradesh	75652	87521	142255
2.	Arunachal Pradesh	972	549	454
3.	Assam	6555	11324	7436
4.	Bihar	45693	60006	57096
5.	Goa	16968	2395	2643
6.	Gujarat	47252	49233	40798
7.	Haryana	28718	30814	32705
8.	Himachal Pradesh	5376	6704	8190
9.	Jammu & Kashmir	5094	7527	8318
10.	Karnataka	66417	61125	97146
11.	Kerala	32915	33200	43020
12.	Madhya Pradesh	52028	53064	56226
13.	Maharashtra	74576	76988	105084
14.	Manipur	145	176	301
15.	Meghalaya	1281	416	658

Sl. No.	States	1991-92	1992-93	1993-94
16.	Mizoram	67	107	129
17.	Nagaland	808	311	284
18.	Orissa	11709	14338	15808
19.	Punjab	36623	37830	37629
20.	Rajasthan	29836	30796	34515
21.	Sikkim	185	15118	276
22.	Tamilnadu	110470	132266	125720
23.	Tripura	3815	449	467
24.	Uttar Pradesh	92924	83710	104245
25.	West Bengal	43687	52353	50491
Union Territories				
1.	Andaman & Nicobar	268	553	504
2.	Chandigarh	5283	5165	5427
3.	Delhi	39756	32430	42295
4.	Lakshadweep	29	10	6
5.	Pondicherry	2672	1694	2201
6.	Dadra & Nagar Haveli	91	63	82
7.	Daman & Diu	37	177	81

LPG Connections

192. SHRI SHIVRAJ SINGH CHAUHAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of applicants in the waiting list for LPG connections in Madhya Pradesh at present;

(b) the measures taken for clearing the waiting list;

(c) the time by which gas connections are likely to be released;

(d) whether the Government propose to allot more gas connections particularly for Bhopal Division of the State;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (f) The number of waitlisted applicants as on 1st October, 1994, in Madhya Pradesh is around 5.4 lakhs. New LPG connections are released depending on total new customer enrolment at country level, slack available with distributors in the State, waiting lists and product availability. Efforts are constantly on to release LPG connections to as many applicants and as early as possible by ensuring higher